

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 118/94 : Date of order 26.4.95

Ali Mohammed : Applicant

v/s

Union of India & Others : Respondents

Mr. S.K. Jain : Counsel for the applicant

Mr. M. Rafiq : Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

Applicant Ali Mohammed in this application u/s 19 of the Administrative Tribunals Act, 1985, has challenged the order of punishment dated 25.5.92 by which the penalty of withholding of one grade increment for three years without cumulative effect was imposed on him as also the appellate order dated 22.6.93 upholding the same. The applicant has also prayed that the order of withholding of promotion vide Annexure A-8 dated 18.1.94 be quashed and the applicant be declared promoted from 1.3.93 to the post of Electric Fitter Grade I.

2. We have heard the learned counsel for the parties and have carefully perused the records.

3. It is stated by the respondents in their reply that the penalty has already been reduced to that of censure. The applicant's grievance, therefore, does not survive in so far as the imposition of penalty is concerned. In the circumstances, we direct the respondents to consider the applicant's case of promotion to the post of Electric Fitter Grade-I as per rules. This exercise shall be carried out by the respondents within a period of four months from the date of receipt of a copy of this order. The OA is disposed of accordingly. No order as to costs.


(O.P. SHARMA)
MEMBER(A)


(GOPAL KRISHNA)
VICE CHAIRMAN